

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 33(ND)/2016  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President


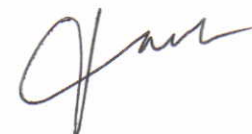

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE COMPANY: Vishisht Kumar Goyal  
Vs.  
M/s. Mahamaya Exports Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.


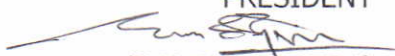
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1	Ashish Agarwal	Advocate	for resp No.	
2.	Amit Keman	Advocate	R-1, 2, 3,	
3.	Saurabh Kalia	] Petitioner	Order	
4.	Harshul Agarwal			

Ld. Counsel for Respondents No. 5 & 6 says that they have filed reply and a copy has been furnished to the counsel for petitioner who seeks time to file rejoinder. Let the rejoinder be filed within two weeks with a copy in advance to the counsel opposite.

2. Ld. Counsel for Respondents No. 1 to 4 undertakes to file reply within two weeks with a copy in advance to the counsel for the petitioner. Rejoinder, if any be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List for further consideration on 17.10.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(S.K. MOHAPATRA)  
MEMBER (T)